

**M.P.No.810/2009  
In  
O.A.No.495/2007**

Dated:-31/03/2010.

**Hon'ble Dr. A.K. Mishra, Member(A)**

None for the applicant even after revised call.

2. Shri B.B. Tripathi holding brief for Shri M.K. Singh, for the respondents submits that the respondents authorities have complied with the direction of this Tribunal passed in O.A.No.495/2007 and informed the applicant that bills relating to his overtime (OT) claims had not been received in the office of Divisional Railway Manager and as such no consideration could be made on his bills. In view of the fact that the matter has been decided by the respondent authority, the prayer for execution M.P. No.810/2009 should be treated as infructuous.

3. As regards the submissions of the applicant that a fresh set of bills relating to the same claims have been sent on 09.09.2009, no information is available with the counsel for respondents, nor copies of such bills placed on records.

4. In the circumstances, I find that the direction of this Tribunal has been complied with and the execution application is accordingly dismissed. If the applicant has any further grievance in respect of fresh bills, stated to have been submitted, he is at liberty to file fresh OA in the matter.

5. M.P.No.810/2009 is accordingly disposed of.

*Dr. A.K. Mishra*  
**Member-A**

*Amit/1*  
R. C. & A. M. A. D.  
dated 31-3-10  
B. R. M. A. D.  
13-4-10